

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)
District Courts Complex, Saket, New Delhi

ORDER No. 42 /2019

Consequent upon transfer/posting order no. 34/DHC/Gaz./G-1/VI.E2(a)/2019 dated 29.05.2019 issued by Hon'ble High Court of Delhi, New Delhi, in exercise of powers vested in the undersigned, the following Link Roster is issued in respect of courts of South District/Sessions Divisions as well as of Motor Accident Claim Tribunal as specified hereinbelow with immediate effect:-

A. Criminal Courts:

Sl. No.	Name of Judicial Officer (Mr./Ms./Dr.)	Court Room No.		Name of Judicial Officer (Mr./Ms./Dr.)	Court Room No.
1.	Sh. Sudesh Kumar-II, ASJ-02	303	↔	Saurabh Kulshreshtha, ASJ-01 (POCSO)	302
2.	Sunena Sharma, ASJ-03	306	↔	Sanjeev Kumar Singh, ASJ (Electricity)	504
3.	Rajesh Kumar Singh, ASJ (NDPS)	505	↔	Harish Dudani, ASJ (Spl. Fast Track Court)	304
4.	Sh. Sanjeev Kumar, ASJ-04 (POCSO)	501	↔	Sanjeev Kumar Singh, ASJ (Electricity)	504

B. Civil Courts/Tribunal:

Sl. No.	Name of Judicial Officer (Mr./Ms./Dr.)	Court Room No.		Name of Judicial Officer (Mr./Ms./Dr.)	Court Room No.
1.	Vineeta Goyal, ADJ-03	607	↔	Nikhil Chopra, ADJ-02	606
2.	Priya Mahendra, ADJ-04	602	↔	Sameer Bajpai, PO MACT	014
3.	Munish Markan, ADJ-01	601	↔	Priya Mahendra, ADJ-04	602
4.	Jyoti Kler, ADJ-05	605	↔	Munish Markan, ADJ-01	601

Notes:-

- Whenever any of the judicial officers mentioned in Table A or Table B given above is on leave or unavailable due to any reason, urgent matter, if any, pertaining to his/her court shall be placed for action in accordance with law before the judicial officer whose name is mentioned against his/her name in the opposite column, to be called the link judicial officer. In the event of both the said judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same table shall work as the next link judicial officer.

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In case, even the next link judicial officer mentioned immediately below the name of the concerned judicial officer is also similarly on leave or not available, the judicial officer whose name finds mentioned immediately below thereafter in the same table shall work as the next link judicial officer for such duration for such purpose and so on and so forth. The two judicial officers mentioned in the first horizontal line of each table shall be deemed to be the judicial officers placed immediately below the two judicial officers mentioned in the last horizontal line of such table for above purposes.

2. In the absence or non-availability of the undersigned on account of leave or urgent administrative pre-occupation, the administrative work of the office of the undersigned and urgent matters of the court of undersigned shall be looked after by such senior-most officer of the Delhi Higher Judicial Service as is present on duty or available in this District.

(POONAM A. BAMBA)
District & Sessions Judge (South)
Saket Courts Complex, New Delhi

No. Judl.II/F.102/South/Saket/2019/ 13752-13779 New Delhi, Dated : 06-06-19

Copy forwarded for information & necessary action to:

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Officers concerned.
3. The Officer In-Charge, Computer Branch (South), Saket Court, New Delhi.
4. The Administrative Officer (Judl.), Judicial Branch/Filing Section, Saket Courts, New Delhi.
5. The Chief Prosecutors (South), Saket Courts, New Delhi.
6. The In-Charge, Facilitation Centre, Saket Courts, New Delhi.
7. The In-Charge, Lock-up, Saket Courts, New Delhi.
8. The Secretary, Bar Association, Saket Courts, New Delhi.
9. The Website Committee, Tis Hazari Court, Delhi.
10. Reader/Secretary to the District & Sessions Judge (South)
11. Notice Board (through Caretaker)
12. For uploading on LAYERS
13. Guard File.

(POONAM A. BAMBA)
District & Sessions Judge (South)
Saket Courts Complex, New
Delhi